

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
ENVIRANT CONSTRUCTIONS PRIVATE LIMITED (UNDER CIRP)
REGISTERED OFFICE AT: MONT VERT MARC, S. NO. 129/2, BEYOND ALTESSE, SUS
ROAD, PUNE 411 021

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	ENVIRANT CONSTRUCTIONS PRIVATE LIMITED CIN: U45201PN2019PTC187937
2.	Address of the registered office	Mont Vert Marc, S. No. 129/2, Beyond Altesse, Sus Road, Pune, PUNE, Maharashtra, India, 411021
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	Mont Vert Marc, S. No. 129/2, Beyond Altesse, Sus Road, Pune, PUNE, Maharashtra, India, 411021
5.	Installed capacity of main products/ services	N/A
6.	Quantity and value of main products/ services sold in last financial year	N/A
7.	Number of employees/ workmen	N/A
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by emailing: envirantcirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The detailed Invitation for Expression of Interest (EOI) mentioning Eligibility Criteria can be sought by an email to envirantcirp@gmail.com
10.	Last date for receipt of expression of interest	24 th March 2024
11.	Date of issue of provisional list of prospective resolution applicants	3 rd April 2024
12.	Last date for submission of objections to provisional list	8 th April 2024
13.	Date of issue of final list of prospective resolution applicants	18 th April 2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	8 th April 2024
15.	Last date for submission of resolution plans	8 th May, 2024
16.	Process email ID to submit EOI	envirantcirp@gmail.com



Mr. Ritesh R. Mahajan

Resolution Professional

IP Registration Number: IBB/PA-002/IP-N00048/2017-18/10132

"Devgiri", B 203, 2nd Floor, Ganeshmala, Sinhgad Road, Pune -411030

For Envirant Constructions Private Limited (Under CIRP)

Date:

09-03-2024

Place: Pune

AU SMALL FINANCE BANK LIMITED
INFORMATION NOTICE

The below mentioned Borrowers & Co-Borrowers are informed to remove their movable assets from the mortgaged property (mentioned in the below table) which has been sold by AU Small Finance Bank Ltd. (A Scheduled Commercial Bank) through auction proceeding under SARFAESI Act, 2002, otherwise the movable assets would be transferred to any rented location at their own cost and they will also be liable for any damage caused during the shifting, if it is not removed within 7 days. For other queries contact: Mr. Mujahid Nasir Khan - 9075000439 or at nearest branch.

Loan A/c No./Name of Borrower/Co-Borrower/Mortgagor/Guarantor	Detail of Mortgaged Property
(Loan A/C No.) L9001060121969390, Shree Shakti Paintworks (Borrower), Selvaraj Marimuthu Naidu S/O Marimuthu (Co-Borrower), Anandhi Aarugaswami Naidu S/O Aarugaswami (Co-Borrower)	Flat No.109 & 109A, Second Floor, "Chandrama Apartment", Sr. No. 56/14/15/16/1, 56/16/1, 56/15, 56/14, Final Plot No.8 & 9, Wadgaon Sheri, Pune - 411014. Admeasuring 974 Sq. Ft.

Date : 08/03/2024
Place : Pune

Authorised Officer
AU Small Finance Bank Limited

IDBI BANK
ATM Premises Required in VadgaonSehri, Nagar Road, Yerwada Market, Nagpur Chawl (Sahyadri Hospital), Pune

Bank desires to acquire on long term lease ATM Premises at VadgaonSehri, Nagar Road, Yerwada Market, Nagpur Chawl (Sahyadri Hospital), Pune, Maharashtra preferably on Ground Floor having carpet area of around 100 sq. ft. located strategically on the main road having good frontage visibility, adequate power supply and parking facility in potential commercial cum residential areas. Interested parties owning suitable premises may apply to Senior Regional Head within 10 days (excluding the date of advertisement).

Shri Ajay Ranade, Regional Head, IDBI Bank Ltd. IDBI House, Fergusson College Road, Pune - 411004

Proposals received by 6.00 pm on or before **March 19th, 2024** will only be accepted. The application should be made as per the "Instructions / Guidelines for submitting the offer" Estate Agents offering premises should submit their offers with full details along with authorization letters from landlords. No brokerage will be paid by the Bank. IDBI Bank Ltd. reserves the right to accept or reject any or all the offers without assigning any reasons thereof. Performa and other details can be downloaded from our website www.idbibank.in under Notices-Tenders or collected from any of our branches.

Pune
March 9th, 2024

Sd/-
Chief General Manager (Pune Zone)

PUBLIC NOTICE

We hereby call upon to the public at large that the property described in Schedule written hereunder is owned and possessed by Prakash Gobindram Mirwani. That said owners have lost/misplaced on 07/12/2023 the Original Agreement to sale, and Index 2 and Registration Receipt dated 20/11/1997 executed between M/s. Bhawani Properties and Estate Pvt. Ltd. and Mrs. Femida Suleman Marfaya bearing Reg. No. 5953/1997 registered at Haveli 1 Pune. That accordingly my client has lodged FIR at Samarth Police Station. Pune and the same bears FIR/ Lost Report No. 35445/2024 on 07/03/2024. Any person/s who find above said Original documents of the Schedule Property, is hereby requested to return same to us within 10 days at below mention address.

SCHEDULE

All that piece and parcel of Flat No. 16 situated on 4th Floor, in "E" Building admeasuring about 970 Sq. Ft. i.e. 90.14 Sq. Mtrs. built up, along with Car Parking No. 1-4, (previously numbered as E-16) situated in society known as "Pudamjee Palace Co-Operative Housing Society Limited" situated at CTS No. 813 and 814 at Bhawani Peth, Pune within the limits of Pune Municipal Corporation and within the jurisdiction of sub registrar Haveli Pune. Sd/-
Pune, Date : 07/03/2024

Adv. Sangram M. Chavan
OFFICE: OFFICE NO. 3, FLAT NO. B-2, FIRST FLOOR, SADASHIV CHS LTD. CTS NO. 1145, ABOVE HOTEL SHRAWAN, MODEL COLONY, FC ROAD, SHIVAJINAGAR, PUNE-411016.

PUBLIC NOTICE
(Under Section 102 of the Insolvency and Bankruptcy Board Code, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MR. SUDHAKAR BHANUDAS HANDE

Relevant Particulars	
1. Name of Personal Guarantor	Mr. Sudhakar Bhanudas Hande
2. Address of the Personal Guarantor	A/ Post Ramnagar, Taluka Mahol, Distt. Solapur Maharashtra - 413213
3. Address of order of Adjudication Authority	Hon. NCLT - Mumbai Bench 4 dated 1st March, 2024 received email by RP on 4th March, 2024 for initiation of individual Insolvency Resolution Process against personal guarantor filed by Solapur/Jarata Sahakar Bank Ltd. In C.P. (IB) No. 347/MB/2022
4. Insolvency commencement date in respect of personal guarantor	1st March, 2024
5. Name and registration number of the Resolution Professional	Name - Madan Bajrang Lal Vasthwa Registration Number - IBI/PA/001/IP/PQ2011/2020-2021/13052
6. Address and e-mail of the Resolution Professional, as registered with the Board	Address - 341/704 Khatpada, Srishti Sector 3, Mira Road East Dist. Thane (Maharashtra) 401107 Email - madan.vasthwa@rcal.org
7. Address and e-mail to be used for correspondence with the interim Resolution Professional	Same as per sl.no. 6 above
8. Last date for submission of claims	29th March, 2024

Notice is hereby given that the National Company Law Tribunal Mumbai Bench 4 vide order dated 1st March, 2024 has ordered the commencement of insolvency resolution process of Mr. Sudhakar Bhanudas Hande u/s 100 of the Insolvency and Bankruptcy Code, 2016. The creditors of Mr. Sudhakar Bhanudas Hande are hereby called upon to submit their claim in FORM B as prescribed under regulation 7(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 along with proof to the Resolution Professional by way of email/Courier/Registered Post/Speed Post at the address mentioned against Sl. No. 6 as above. Submission of false or misleading proofs of claim shall attract penalties.

Dated : 09th March, 2024
Place: Mumbai

Madan Bajrang Lal Vasthwa Mob. No. 9004666180
FCA, ACS, Insolvency Professional and Registered Valuer
(IBI/PA/001/IP/PQ2011/2020-2021/13052)
AFA Valid up to 05.11.2024

ADITYA BIRLA CAPITAL
Aditya Birla Housing Finance Limited

Registered Office- Indian Rayon Compound, Veraval, Gujarat - 362266 Branch Office- 1st Floor Lohia Jain Arcade, S No. 106, Near Chaturshrung Temple Senapati Bapat Road, Pune-411016

APPENDIX IV(See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)
Possession Notice(For Immovable Property)

Whereas, the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the "Nayab Tahsilidar, Tal Haveli, Dist. Pune" has given Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said act read with rule 8 of the Security Interest (Enforcement) Rules, 2002.

The borrowers in particular and public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of mentioned below and interest thereon. Borrowers attention is invited to the provisions of sub-section 8 of Section 13 of the act, in respect of time available, to redeem the secured assets.

1. Name of Borrower: Vishal Ramdas Sutar, Sonal Suryakant Shelke And Shree Collection
Outstanding: INR 22,38,752/- (Rupees Twenty Two Lakh(S)) Thirty Eight Thousand Seven Hundred Fifty Two Only
Demand notice Dated: 09.12.2021 Date of Possession: 04-03-2024

Description of the Immovable Property
All that part and parcel of the property consisting of 1st floor, flat no 104, vaishanavi city group Housing society Wing No -F, Vaishanavi Mahilla Unnati Bachatgat Sanstha , Sr no 21, Hissa no 1, Uruli Devachi Pune Maharashtra India 412308.

2. Name of Borrower: Sandeep Ashok Kakade, Reena Sandeep Kakade
Outstanding: Rs. 13,61,564.16/- (Rupees Thirteen Lakh Sixty One Thousand Five Hundred Sixty Four and Sixteen Paise Only)
Demand notice Dated: 19-06-2023 Date of Possession: 06-03-2024

Description of the Immovable Property
All That Piece And Parcel Of Flat No. 306, 3rd Floor, Admeasuring 462 Sq. Ft (Built-Up Area), 342 Sq. Ft. (Carpet Area), "Danish Apartment", Constructed On Land Bearing Survey No. 35/16/16, Situated At Parsane Nagar, Lane No. 03, Behind The Leaf, Yewalewadi, Pune, Maharashtra-411048, And Bounded As: East: Open Space & Road West: Entrance North: Adj. Flat No. 305 South: Adj. Flat No. 301.

Date : 09.03.2024
Place : Pune

Authorised Officer
Aditya Birla Housing Finance Limited

Canara Bank
Regional Office Pune II, S. No. 436, 3rd Floor, Sukhwan Business Hub, Near Nashik Phata Metro Station, Kasarwadi, Pune 411026
Mob.: 9890959575, 7020010307, 9406880047

Corrigendum

With Reference To Sale Notice Published For M/s. SMR Pliable Industries India Pvt. Ltd, On Friday, 08/03/2024 In Financial Express & Loksaata Pune Edition Read The Above Mentioned Line In The Box As "Our Sale Notice Issued Dated 25.01.2024 And 04.03.2024 Hereby Stands Cancelled". All Other Details Remain Same.

Authorised Officer, Canara Bank

AU SMALL FINANCE BANK LIMITED
GOLD AUCTION NOTICE

AU Small Finance Bank Ltd. (A Scheduled Commercial Bank) having its registered office 19-A, Dhuleshaw Garden, Ajmer Road, Jaipur, notice is hereby given for the information to all the concern and public in general that the Gold Loan (Facility). In the undermentioned Gold Loan Account, borrower have failed to repay their dues under the facility and Bank is constrained to conduct an auction of the pledged Gold Ornaments on dated 16-Mar-24 by private sale, if it is not closed on or before 15-Mar-24 by borrower.

Loan Account No. Borrower Name	Auction Place (Branch)	Auction Dealing Person Contact No.
L9001090135968741, Deepak Harish Aia, 19001090134370891, Rahul Vishnu Waghmare	AU Small Finance Bank Ltd. Shop No.102 & 103, Cts No. 1132, 1133 Plot no. 96/97, Survey No. 129 (Old), 184 (New) Anand Park Aundh, Taluka Haveli Pimpri Maharashtra - 411007	Vaibhav Prabhakar Deshmukh- 7030947822

Auction will be held on 16-March-2024 between 10.00 AM to 2.00 PM. AU Bank reserve the rights to remove & change the auction date without any prior intimation.
Date: 08-Mar-2024
Place: Pune

Authorised Signatory,
AU Small Finance Bank Limited

EDELWEISS RETAIL FINANCE LIMITED
Registered Office: Tower 3, Wing 'B', Kohnoor City Mall, Kohnoor City, Kirol Road, Kuria (West), Mumbai 400070

APPENDIX IV POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Edelweiss Retail Finance Ltd. (ERFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) dated 12th September 2023, by the Authorized Officer of the company to the Borrower(s) / Co Borrower(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Co Borrower and the public in general that the undersigned has taken the Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act. In respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ERFL for an amount as mentioned herein under with interest thereon.

Name of Borrower(s)/ Co-Borrower(s)	Demand Notice date and amount	Description of secured asset (immovable property)	Date of Possession
(LOAN ACCOUNT NO: LPUNSL0000009795 & LPUNSL00000083089 SANDHYA AUTO PRODUCTS. (Borrower & Applicant) ANBAZHAGAN MARUTHAIYA PILLAI (Co-Borrower and Co-Applicant)	12.09.2023 of Rs. 64,46,701.97/- (Rupees Sixty Four Lakhs Forty Six Thousand Seven Hundred One and Ninety Seven Paise Only) due as on 08th September, 2023.	All the piece and parcel of Shop No.02 along with the left admeasuring about 647.3 sq. ft. 60.16 sq.mts. built-up, left having entrance from common Stair case. In the proposed building known as "Zodiac Apartment" situated at situated at CTS No. 630, Village Nana Peth, within the limits of Pune Municipal Corporation and within jurisdiction of Sub-Registrar Haveli, Pune, which is bounded as under: On or towards East: by property on CTS No. 630, On or towards West: Stair case & Shop No. 1, On or towards South: PMC Lane, On or towards North: Property of Shri Khanduja out of same CTS number. Note: More precisely mentioned in the Agreement to sale dated 8th May 2008 registered with the Office of Sub Registrar Haveli-VI bearing number 4022 of 2008.	07-03-2024

Place : Pune
Date : 09.03.2024

Sd/- (Authorized Officer)
For Edelweiss Retail Finance Limited

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR ENVIRANT CONSTRUCTIONS PRIVATE LIMITED (UNDER CIRP)

REGISTERED OFFICE AT: MONT VERT MARC, S. NO. 129/2, BEYOND ALTESSE, SUS ROAD, PUNE 411 021

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/LFP No.	ENVIRANT CONSTRUCTIONS PRIVATE LIMITED CIN: U45201PN2019PTC187937
2. Address of the registered office	Mont Vert Marc, S. No. 129/2, Beyond Altesse, Sus Road, Pune, PUNE, Maharashtra, India, 411021
3. URL of website	N/A
4. Details of place where majority of fixed assets are located	Mont Vert Marc, S. No. 129/2, Beyond Altesse, Sus Road, Pune, PUNE, Maharashtra, India, 411021
5. Installed capacity of main products/ services	N/A
6. Quantity and value of main products/ services sold in last financial year	N/A
7. Number of employees/ workmen	N/A
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by emailing: envirantcorp@gmail.com
9. Eligibility for resolution applicants (under section 29(2)(b) of the Code) is available at:	The detailed invitation for Expression of Interest (Eoi) mentioning Eligibility Criteria can be sought by an email to envirantcorp@gmail.com
10. Last date for receipt of expression of interest	24th March 2024
11. Date of issue of provisional list of prospective resolution applicants	3rd April 2024
12. Last date for submission of objections to provisional list	8th April 2024
13. Date of issue of final list of prospective resolution applicants	18th April 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	8th April 2024
15. Last date for submission of resolution plans	8th May, 2024
16. Process email id to submit Expression of Interest	envirantcorp@gmail.com

Date: 09/03/2024
Place: Pune

Sd/-
Mr. Ritesh R. Mahajan
Resolution Professional

IP Registration Number: IBB/PA-002/IP/NO0048/2017-18/10332
"Devign", B 203, 2nd Floor, Ganeshmulla, Sinhgad Road, Pune - 411030
For Envirant Constructions Private Limited (Under CIRP)

PUBLIC NOTICE

Notice is given on behalf of our client Mrs. HALIMA BABANALI KHAN, Resident at S.No. 30, Kaul Utsav, Flat No. C106, Kondhwa Budruk, Pune - 411048 that the property of Late WILLIAM RODRICKS through its legal heirs Smt. PAMELA RODRICKS, Rtn Flat no. C23, In Residence, Tatyra Top Society, Shivarkar Garden, Wanwadi, Pune -411040 as mentioned hereunder and situated at Flat No. 2, on E1-Wing, on 2nd Floor, area admeasuring about 860 sq. ft. Le. 79.92 sq.mtrs. Carpet area together with the enclosed balcony admeasuring 130 sq. ft. Le. 12.08 sq. mtrs. and further together with the exclusive right of user of the open terrace along with the proportionate share in the common areas facilities and amenities in the Sector V of HINDUSTAN ESTATE in the Society known as "NEPTUNE CO-OP. HSG. SOCIETY LTD." Therefore any person(s) having any claim in respect of the below referred property or part thereof by way of sale, exchange, mortgage, charge, gift, maintenance, inheritance, position, lease, tenancy, sub tenancy, lien, license, hypothecation, transfer of title or beneficial interest under any trust right of prescription or pre-emption or under any agreement or other disposition or under any decree or order or Awarder otherwise claiming, howsoever, are hereby requested to make the same known in writing together with supporting documents to the undersigned within a period of 15 days (both days inclusive) of the publication hereof failing which the claim of such person(s) will deemed to have been waived and abandoned.

SCHEDULE

All the piece or part of Flat No. 2, on E1-Wing, on 2nd Floor, area admeasuring about 860 sq. ft. Le. 79.92 sq.mtrs. Carpet area together with the enclosed balcony admeasuring 130 sq. ft. Le. 12.08 sq. mtrs. and further together with the exclusive right of user of the open terrace along with the proportionate share in the common areas facilities and amenities in the Sector V of HINDUSTAN ESTATE in the Society known as "NEPTUNE CO-OP. HSG. SOCIETY LTD." Constructed on property bearing Survey No. 213, 214 and 215, situated at YERWADA (Kalyani Nagar), within the Jurisdiction of Sub Registrar Haveli and within the limits of PUNE MUNICIPAL CORPORATION and within the Registration sub District and jurisdiction of the Sub-Registrar Haveli No. 1 to 27 Pune City Dist. Pune and bounded as follows:
On or towards East : By Plot No. 35,
On or towards South : Bldg. No. E2 of the same
On or towards West : Bldg. No. E2 of the same
On or towards North : By Bldg. No. E2 of the same Scheme.

Adv. Shahbaz Fakir Mohammad Maniyar
Place : Pune
Date : 09/03/2024
I-101, Mega Center, Ground Floor, Magarpatta, Hadapsar, Pune 411013

DCB BANK
Registered Office- DCB Bank Ltd., 6th Floor, Tower A, Peninsula Business Park, Senapati Bapat Marg, Lower Panel, Mumbai - 400013
Retail Asset Collection Department - 302, Cello Platina, F. C. Road, Shivajinagar, Pune-411005

E AUCTION SALE NOTICE
(Under Rule 8(6) of the Security Interest (Enforcement) Rules 2002)

E-Auction sale notice for sale of Immovable Assets under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) R/w. Rule 9(1) of the Security Interest (Enforcement) Rule 2002. Notice is hereby given to the public in general and in particular to the borrower(s), co-borrowers and the guarantors, by the Authorized Officer, that the under mentioned property is mortgaged to DCB BANK LTD., The Authorized Officer of the Bank has taken the possession under the provision of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The properties will be sold by tender cum public E-auction as mentioned below for recovery of under mentioned dues and further interest, charges and cost etc. as per the below details. The properties will be sold "as is where is" and "as is what is" and "whatever there is" condition basis with all the existing and future encumbrances if any, whether known or unknown to DCB Bank Ltd as per the brief particulars given and mentioned in schedule hereunder.

Sl. No.	Name of Borrower(s) and Co-borrower(s), Guarantor(s)	Total Dues Outstanding 08-03-2024 (Rs.)	Reserve Price(Rs.)	EMD (Rs.)	Date & time of E-Auction	Type of Possession
1	MR. TANAJI RAMCHANDRA KATKE, MRS. SAROJ TANAJI KATKE and MRS. DHANNAASHREE DENTAL CARE CENTER Through its proprietor Mr. Tanaji Ramchandra Katke.	Rs. 45,67,960.22/-	Rs. 48,56,250/-	Rs. 4,85,625/-	28-03-2024 & 1:00pm to 2:00pm	Physical/Symbolic

Description of The Immovable Property: All that piece and parcel of property Shop no. 2, on Ground Floor, admeasuring about 350 Sq. ft. Built up, in the Wing 'B', in the society known as "Meera Classic Co-operative Housing Society Ltd." Constructed on the land bearing S.NO. 40, Hissa no. 6B+7A/1, CTS No. 2752 and 2753, Situated at Village Theragon, Tal. Mohi, Dist - Pune, within the local limits of Pimpri-Chinchwad Municipal Corporation along with amenities and Facilities provided therein.(The Secured Assets)

Date and time of submission of EMD on or before 28-03-2024 up to 12:00pm with request letter of participation KYC, Pan Card , Proof of EMD at email id - vilas.dhebe@dcbbank.com / hemant.komdarkar@dcbbank.com / swarnip.bansode@dcbbank.com. The intending purchasers/bidders are required to deposit EMD amount either through DD/NEFT/RTGS in the name of the beneficiary, DCB Bank LTD, LOWER PANEL, Account Name - DCB BANK LOAN REPAYMENT, Account No. 3002090000170-IFSC Code DCBL0000037. Inspection Date and Time - 12-03-2024 to 22-03-2024 Between 11:00am to 4:00 pm onwards. Contact person name Mr. Swarnip Bansode/Mr. Rahul Pardeshi on 020-67253001/020-67253097.

TERMS AND CONDITIONS OF THE E-AUCTION

- The auction sale shall be "online e-auction" bidding through website <https://sarfaesi.auctiontigger.net> on the dates as mentioned in the table above with Unlimited Extension of 5 Minutes. Bidders are advised to go through the website <https://sarfaesi.auctiontigger.net> for detailed terms and conditions of auction sale, before submitting their bids and taking part in e-auction sale proceedings.
- The interested bidders are required to register themselves with the portal and obtain login ID and Password well in advance, which is mandatory for e-bidding, from auction service provider (M/S E-Procurement Technologies Ltd. (Auction Tiger) Ahmadabad (Tel:- 079 6813 8837/80/90, (M) 9265562821 9265562818) Contact Person: Mr. Chintan Bhatt no. 9978591888, Email : chintan.bhatt@auctiontigger.net, support@auctiontigger.net. Please note that, Prospective bidders may avail online training on e-auction from their registered mobile number only.
- Online E-auction participation is mandatory in the auction process by making application in prescribed format which is available along with the offer/tender document on the website.
- Bidders are advised to go through detailed terms and conditions of auction sale before submitting their bids by referring to the link <https://www.dccb.com/cms/showpage/page/customer-corner> and for further details may directly contact to Mr. Vilas Dhebe/Mr. Hemant Komdarkar on 020-67253001/020-67253097. Authorised Officers of DCB Bank Ltd.

Date: 09-03-2024
Place - Pune

Sd/-Authorized Officer
DCB Bank Limited

Chola
CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600 032

POSSESSION NOTICE (APPENDIX IV) Under Rule 8 (1)

Whereas, the undersigned being the Authorized Officer of Cholamandalam Investment and Finance Company Limited Limited, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

NAME AND ADDRESS OF BORROWER & LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUTSTANDING AMOUNT	DETAILS OF PROPERTY POSSESSED	DATE OF POSSESSION
Loan Account No. X0HLUNP0002644222 1. SHARAD NABABHU NARAWADE 2. SHAMAL SHARAD NARAWADE All residing at - MATOSHRI NIVAS 1ST FLOOR NR SHIVAM VIHAR AMBETHAN CHAKAN PUNE KHED, MAHARASHTRA - 410501. Also At - flat no 909 9th floor panchavati shree balaji building, gat no.1904 chakan/zantri mala KHED 410501	26-12-2023	Rs. 2020141/- as on 22-12-2023	All that piece and parcel of the property bearing Flat No. 909 admeasuring about 607 Sq.Ft. i.e. 56.41 Sq.Mtrs. Built-up along with common staircase, Terrace, parking on the Ninth floor, 'A' -Wing, in the project known as "PANCHAVATI", constructed on land bearing Gat No.1904 admeasuring about 00H-27.5R western side of the said land out of total admeasuring area 00H-96 R and Gat No.1912 admeasuring about 00H-06.5R western side of the said land out of admeasuring area 00H-78 R + Potkharaba 00H-04R, total area admeasuring about 00H-78 R + Situated at Chakan, Tal-Khed, Dist - Pune, which is within the limits of Chakan Municipal Council and within the limits of Sub-Registrar Taluka Khed, District- Pune. he same is bounded as below : East: Flat No.908,, West : Flat No.910,, North : Flat No.912,, South : Open Space.	POSSESSION DATE 04-Mar-24
Loan Account No. X0HLUNP0001954366 1. GHANSHYAM RAMBUZARAT DUSHAD 2. MIKI GHANSHYAM DUSHAD All residing at - DATT COLONY, ROOM NO-734,GROUND FLOOR, SHINGARE CHALKAMSHET PUNE, MAVAL, MAHARASHTRA - 410405 Also At - FLAT NO 102 1 FLR PADMAVATI COMPLEX KALE COLONY RAJENDRA NAGAR KAMSHET PUNE MSEB OFFICE MAVAL 410405	26-12-2023	Rs. 2047583/- as on 22-12-2023	All piece and parcel of the property bearing Flat No.102 admeasuring area about 525 Sq.Ft. (Saleable Built-up) on the First Floor in the building known as "PADMAVATI COMPLEX", constructed on land bearing Plot No.15 area admeasuring about 00H-01R out of that S.No.87/1A/2 total area admeasuring about 01H-20R. Situated at Mouje Khadkale, Tal - Maval, Dist- Pune, which is within local limits of Grampanchayat Khadkale and within the limits of Sub-Registrar, Taluka-Maval, District-Pune. Boundaries as per the Sale Deed.	POSSESSION DATE 04-Mar-24

Date - 04-Mar-24,
Place - Pune

AUTHORISED OFFICER,
M/s. Cholamandalam Investment And Finance Company Limited

homefirst
We'll take you home

Home First Finance Company India Limited
CIN: L65990MH2010PLC240703,
Website: homefirstindia.com Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

APPENDIX- IV-A [See proviso to rule 8 (6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-Borrower (s) as per column (ii) that the below described immovable properties as per column (i) mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Home First Finance Company India Limited for realization of its dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(12) of the said Act proposes to realize dues by sale of the said property/ies and it will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder. The auction will be conducted "On Line", for the recovery of amount due from Borrower (s) and Co-Borrower (s) as per column (i), due to Home First Finance Company India Limited.

S. No.	Name Borrower (s) and Co-Borrower (s)	PROPERTY ADDRESS	Date of Demand Notice	Demand Notice Amount	Date of Possession	Reserve Price	EMD Amount	Date and Time of Auction	Last Date & Time of Submission Of Emd & Documents	Number of Authorised officer
1.	Anirudha Joshi, SACCHIDANAND AMBADAS JOSHI	Flat No. 411, Building C, Aapla Ghar Talegaon Dhamdhare GAT no. 3439, Talegaon-Shikrapur Road, Taluka-Shirur, Pune-412 208	04-07-2021	9,40,133	06-09-2021	8,50,750	85,075	09-04-2024 (11am-2pm)	07-04-2024 (uplo 5pm)	9773500909

E-Auction Service Provider

Company Name : e-Procurement Technologies Ltd. (Auction Tiger).
Help Line No -079-35022160 / 149 / 182
Contact Person : Ram Sharma -8000023297
e-Mail id : rampasad@auctiontigger.net and support@auctiontigger.net.

E-Auction Website/For Details, Other terms & conditions

<http://www.homefirstindia.com>
<https://homefirst.auctiontigger.net>

A/C No: for depositing EMD/other amount

91202036268117-
Home First Finance Company India Limited -
Axis Bank Ltd., MIDC, Andheri East.

Branch IFSC Code

UTIB0000395

Name of Beneficiary

Authorized Officer,
Home First Finance Company India Limited

Bid Increment Amount - Rs. 10,000/-. The sale will be done by the undersigned through e-auction platform provided at the Web Portal (<https://homefirst.auctiontigger.net>). E-Auction Tender Document containing online e-auction bid form, declaration, General Terms & Conditions of online auction sale are available at Portal Site. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies put on auction and claims/rights/dues/affecting the property, prior to submitting their bid. The e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Home First. The property is being sold with all the existing and future encumbrances whether known or unknown to Home First. The Authorized Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. The sale shall be subject to rules/conditions prescribed under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

STATUTORY 15 days SALE NOTICE UNDER THE SARFAESI ACT, 2002

The borrower/ guarantors are hereby notified to pay the sum as mentioned in the demand notice along with upto date interest and ancillary expenses before the date of E-auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date: 09-03-2024 Place: Pune

Signed by Authorized Officer, Home First Finance Company India Limited

